

S.VAIDYANATHAN, J.

Heard the learned counsel for the petitioner and the learned Additional Advocate General assisted by the learned Special Government Pleader for the respondents.

2. It is the case of the petitioner that she has studied in Government Higher Secondary School. Even the student has scored more marks in NEET, she was not able to get a seat in Government Medical College and she has got placement in a private college. Since she has to pay more fees, she did not accept the seat allotted to her in a Private College. Thereafter, the Hon'ble Chief Minister of Tamil Nadu made a commitment that the fees would be borne by the Government for the meritorious students, who could not pay the fees in private colleges. Though a very good decision has been taken by the Hon'ble Chief Minister, so that the meritorious students are not left in lurch, this offer had been made after the petitioner opted out and refused to accept the seat in private college. Hence, the gesture shown by the Chief Minister

in this regard may be considered for the student, like the petitioner herein, depending upon the availability of the seats and marks scored by the student and taking into account the surrender of seats in All India Quota, for admission in MBBS/BDS Admission 2020-2021. The Chief Minister's decision appears that this State produces more meritorious Doctors to serve the public and concentrate in treating the patients than earning. If a person spends more money for an MBBS seat and thereafter for higher education, he/she will try to concentrate on earning and not on service. Hence, the Chief Minister's offer must be appreciated.

3.Hence, there shall a direction to the respondents to keep one seat of MBBS/BDS vacant.

4.Post the writ petition along with Miscellaneous Petition for further hearing on 07.01.2021. It is needless to mention that if there is any urgency, the respondents can move a petition for vacating the interim order.

RR

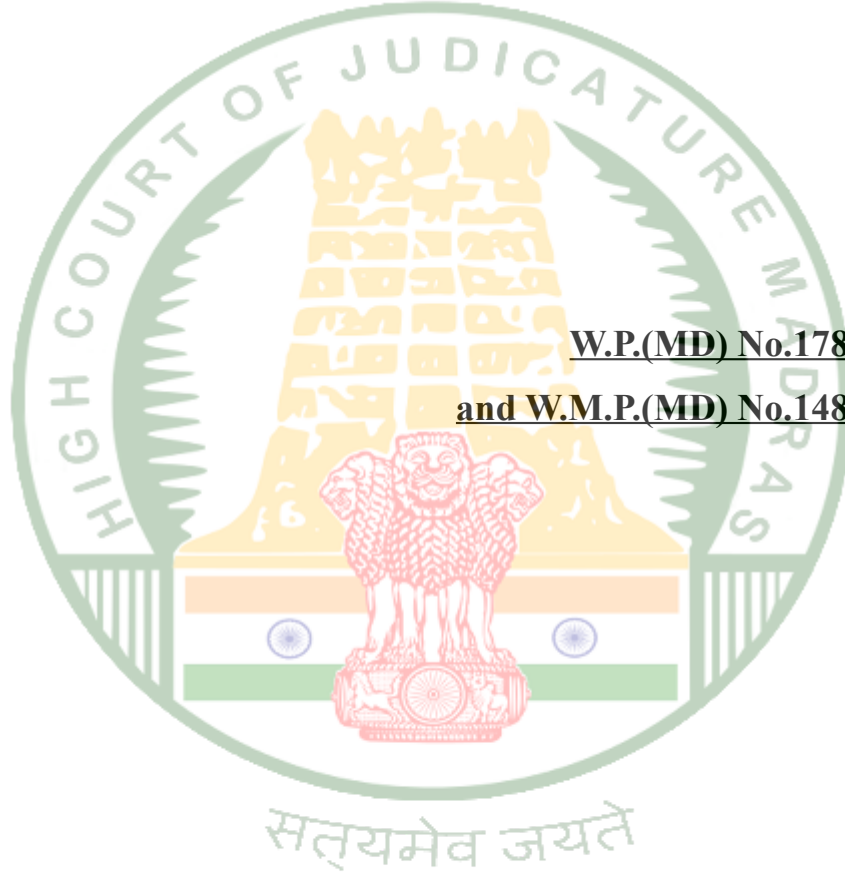
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and W.M.P.(MD) No.14875/2020

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